

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
17-11-2023 AT 10.30 AM**

**IA (IBC) 1756/2023 in IA No. 1486/2022 & IA (IBC) 1755/2023 in  
CP(IB) No.745/7/HDB/2019  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Punjab National Bank

**...Financial Creditor**

**VS**

Ind Baraath Thermal Power Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1755/2023**

Learned Counsel Mr. Shashank Agarwal, for Liquidator present through Video Conference. This is an application seeking for leave to file modified list of stake holders for reasons stated in the application. Satisfied with the reason. List of modified stake holders is taken on record. **Accordingly, this IA is allowed and disposed of.**

**IA (IBC) 1756/2023 in IA No. 1486/2022**

Learned Counsel Mr. Shashank Agarwal, for Liquidator/Applicant and Learned Counsel Mr. Yogesh Jagia along with DVAS Ravi Prasad for Respondent present through Video Conference. This application is filed consequent to taking over of this Corporate Debtor by the Liquidator, reporting the amendment made to the list of parties. Heard. Perused the application. Satisfied with the reasons and the same is allowed. The amended memo of parties is taken on record. With this limited relief only **this IA is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**